

11.4.01 Hon. Mr. Justice R.R.K. Praveen, VC
 Hon. Mr. S. Dayal, A.M.

Though Shri B.B. Sirohi Counsel for the appellant has sent illness slip. We have heard Shri V.K. Singh learned Counsel for the respondents. He has pointed out that in pursuance of the order of this Tribunal dated 30.9.99 representation of the appellant has already been decided on 19.5.2000, a copy of the order as Annexure 1 to the CA. As the dispute was against the order of transfer and the representation of the appellant ^{has been decided and he} has also attained the age of superannuation. In these circumstances, we do not find it a fit case to proceed further. The Contempt application is accordingly dismissed. Notices are discharged. There will be no order as to costs.


 A.M.


 VC

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